

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF S A GOLD ISPAT PRIVATE LTD.

RELEVANT PARTICULARS

1. Name of Corporate Debtor	S A GOLD ISPAT PRIVATE LTD
2. Date of incorporation of Corporate Debtor	29th January 2009
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Jammu
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27141JK2009PTC002973
5. Address of the registered office and principal office (if any) of corporate debtor	G M Complex Kadlabal Chowk, Pampore, Srinagar, J & K -192121
6. Insolvency commencement date in respect of corporate debtor	10th January, 2020
7. Estimated date of closure of insolvency resolution process	15th June 2020 (i.e. 180 days from date of commencement date of 09.07.2020)
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Neeraj Bhatia Reg. No.: IBBI/IPA-001/IP-P00824/2017-2018/11400
9. Address & email of the interim resolution professional, as registered with the board	P-27, First Floor, Malviya Nagar, New Delhi – 110017 Email : nbtrace1@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	P-27, First Floor, Malviya Nagar, New Delhi – 110017 Email : sagiplcirp@gmail.com
11. Last date for submission of claims	26th January. 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NIL
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not applicable
14. (a) Relevant forms and (b) Details of authorized representatives	(a) *Please see below Web link : Forms may be downloaded from: https://ibbi.gov.in/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh, Bench has ordered the commencement of a corporate insolvency resolution process of the "S A GOLD ISPAT PRIVATE LTD" on **10th January, 2020**.

The creditors of "S A GOLD ISPAT PRIVATE LTD" are hereby called upon to submit their claims with proof on or before **26th January. 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

* The claims may be submitted in their specific Forms B, C, D and E in terms of Regulation 7, 8 and 9 of The Insolvency and Bankruptcy Board of India (insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employees, respectively, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12/01/2020
Place: Delhi

Sd/-
Neeraj Bhatia,
Interim Resolution Professional
Reg. No: IBBI/IPA-001/IP-P00824/2017-2018/11400



Neeraj Bhatia